

DIVISION BENCH
COURT - II

O-211

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/204(KB)2021
IA(I.B.C)/628(KB)2024,
IA(I.B.C)/1025(KB)2022,
IA(I.B.C)/289(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	SUASTH HEALTH CARE FOUNDATION (FORMERLY KNOWN AS SUASTH HEALTH CARE INDIA LIMITED)
UNDER SECTION	IBC UNDER SEC 10

Appearance (via video conferencing/physically)

Mr. Rishabh Parikh, Adv.] Applicant in IA(I.B.C)/628(KB)2024
Ms. S Dubey, Adv.
Ms. K. Prasad, Adv.

Ms. Manju Bhuteria, Adv.] CoC in IA(I.B.C)/628(KB)2024
Mr. Pramit Chakraborty, Adv.
Mr. Arindam Mrinal Pal, Adv.
Mr. Adwitya Das, Adv.

Mr. Deep Roy, Adv.] For the Chairman of Monitoring Committee
Mr. Rahul Auddy, Adv.
Mr. DhavalSavla, Adv.
Mr. Aditya Gooptu, Adv.

Mr. Shaunak Mitra, Adv.] For R-3,4,5,7,10 & 11
Mr. S. Ganguly, Adv.] in IA(I.B.C)/1025(KB)2022

Mr. Rishav Banerjee, Adv.] For the R-1 in IA(I.B.C)/1025(KB)2022
Ms. Shreya Choudhary, Adv.

Mr. Jishnu Chowdhury, Adv.] R-6,8&9 in IA(I.B.C)/1025(KB)2022
Mr. Rajarshi Banerjee, Adv.

ORDER

1. Learned Counsel for the
2. **IA(I.B.C)/628(KB)2024:**
 - a. Heard at length. **Reserved for Orders.**
3. **IA(I.B.C)/1025(KB)2022:**

- a. Ld. Counsel Mr. Deep Roy states that the order dated 19.02.2024 of para No. 13 wrongly records that “Hearing of this matter is complete” since the matter was never heard. Hence, it is deleted. He wishes to use a rejoinder in this matter.
- b. Therefore, rejoinder, if any be filed within 3 days from the date of this order. List this matter thereafter for arguments **on 07.05.2024**. The status of the pending appeal be indicated on that day.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)